



(For use with the new Marine Policy Form)
INLAND TRANSIT (RAIL OR ROAD) CLAUSE - A
(ALL RISKS)

<p>RISKS COVERED</p> <p>1. This insurance covers all risks of loss or damage to the subject-matter insured except as provided in clause Nos. 2, 3, 4 and 5 below.</p>	Risk Clause
<p>EXCLUSIONS</p> <p>2. In no case shall this insurance cover</p> <p>2.1 loss damage or expense attributable to willful misconduct of the assured.</p> <p>2.2 ordinary leakage, ordinary loss in weight or volume, or ordinary wear and tear of the subject-matter insured.</p> <p>2.3 loss damage or expense caused by insufficiency or unsuitability of packing or preparation of the subject-matter insured (for the purpose of this Clause 2.3 "packing" shall be deemed to include stowage in a container or liftvan but only when such stowage is carried out prior to attachment of this insurance or by the Assured or their servants).</p> <p>2.4 loss damage or expense proximately caused by delay even though the delay be caused by a risk insured against.</p> <p>2.5 loss damage or expense caused by inherent vice or nature of the subject-matter insured.</p>	General Exclusions Clause
<p>3. This clause shall be paramount and shall override anything contained in this insurance inconsistent therewith. In no case shall this insurance cover loss, damage, liability or expense directly or indirectly caused by or contributed to by or arising from</p> <p>3.1 Ionising radiations from or contamination by radioactivity from any nuclear fuel or from any nuclear waste or from the combustion of nuclear fuel.</p> <p>3.2 The radioactive toxic explosive or other hazardous or contaminating properties of any nuclear installation, reactor or other nuclear assembly or nuclear component thereof.</p> <p>3.3 Any weapon of war employing atomic or nuclear fission and/or fusion or other like reaction or radioactive force or matter.</p>	Nuclear Radioactive Exclusion Clause
<p>4. In no case shall this insurance cover loss, damage or expense caused by</p> <p>4.1 war, civil war, revolution, rebellion, insurrection, or civil strife arising therefrom or any hostile act by or against a belligerent</p>	War Exclusion Clause

<p>power</p> <p>4.2 capture, seizure, arrest, restraint or detainment, the consequences thereof or any attempt thereat</p> <p>4.3 derelict mines, bombs or other derelict weapons of war.</p> <p>5. In no case shall this insurance cover loss damage or expense</p> <p>5.1 caused by strikers, locked out workmen or person taking part in labour disturbances, riots or civil commotions</p> <p>5.2 resulting from strikes, lock-outs, labour disturbances, riots or civil commotions</p> <p>5.3 caused by any terrorist or any person acting from a political motive</p>	<p>Strike Exclusion Clause</p>
<p>DURATION</p> <p>6. This insurance attaches from the time the goods leave the warehouse and/or store at the place named in the policy for the commencement of transit and continues during the ordinary course of transit including customary transshipment, if any.</p> <p>(i) until delivery to the final warehouse at the destination named in the policy or</p> <p>(ii) in respect of transit by Rail only or Rail and Road, until expiry of 7 days after arrival of the railway wagon at the final destination railway station or</p> <p>(iii) in respect of transits by Road only until expiry of 7 days after arrival of the vehicle at the destination town named in the policy whichever shall first occur.</p> <p>N.B.1 The period of 7 days referred to above shall be reckoned from the midnight of the day of arrival of railway wagon at the destination railway station or vehicle at the destination town named in the policy.</p> <p>2 Transit by Rail only shall include incidental transit by Road performed by Railway Authorities to or from Railway Out-Agency.</p>	<p>Transit Clause</p>
<p>CLAIMS</p> <p>7 7.1 In order to recover under this insurance the Assured must have an insurable interest in the subject-matter insured at the time of loss.</p> <p>7.2 Subject to 7.1 above the insured shall be entitled to recover for insured loss occurring during the period covered by this insurance, notwithstanding that the loss occurred before the contract of insurance was concluded unless the Assured were aware of the loss and the Underwriters were not.</p>	<p>Insurable Interest Clause</p>

<p>BENEFIT OF INSURANCE</p> <p>8 This insurance shall not inure to the benefit of the carrier or other bailees.</p>	<p>Not to Inure Clause</p>
<p>MINIMISING LOSSES</p> <p>9 It is the duty of the Assured and their servants and agents in respect of loss recoverable hereunder</p> <p>9.1 to take such measures as may be reasonable for the purpose of averting or minimising such loss and</p> <p>9.2 to ensure that all rights against carriers, bailees or other third parties are properly preserved and exercised by lodging a monetary claim against railway/road carriers/bailees within six months from the date of railway/lorry receipt or as prescribed by the relevant statute</p> <p>and the underwriters will, in addition to any loss recoverable hereunder, reimburse the Assured for any charges properly and reasonably incurred in pursuance of these duties.</p>	<p>Duty Assured Clause</p>
<p>10. Measures taken by the Assured or the underwriters with the object of saving, protecting or recovering the subject-matter insured shall not be considered as a waiver or acceptance of abandonment or otherwise prejudice the rights of either party.</p>	<p>Waiver Clause</p>
<p>AVOIDANCE OF DELAY</p> <p>11 It is a condition of this insurance that the assured shall act with reasonable despatch in all circumstances within their control.</p>	<p>Reasonable Despatch Clause</p>